

DIVISION BENCH

ITEM NO.2

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.21/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 6th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	DR. BAHADUR SINGH KALAKOTI V/S HIMEX NATURALS PRIVATE LIMITED & ORS.
UNDER SECTION	241/242 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Pradeep Singh Rawat, Adv.

: For the Petitioner

ORDER

Ld. Counsel representing the Petitioner is present through VC.

- 1. The present petition has been filed U/s 241/ 242 of the Companies Act, 2013.**
- 2. It has been *interalia* alleged that the shareholding of the petitioner has been sequentially reduced and the present shareholding is only 0.33%. He states that originally the shareholding of the petitioner was more than 25%.**
- 3. He further states that since the present shareholding is reduced from the original 25% to 0.33%, therefore he is also moving an application U/s 244, which is yet to be filed and listed.**
- 4. Let the needful be done by the petitioner as stated, and the matter be adjourned for 30th May, 2024.**

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

6th May, 2024

*Kavya Prakash Srivastava
(Stenographer)*